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भारतीय विधिज्ञ परिषद् BAR COUNCIL OF INDIA

(Statutory Body Constituted under the Advocates Act, 1961)

21, Rouse Avenue Institutional Area, New Delhi - 110 002

Press Release Dated 21.12.2021

From the Resolution No.393/2021 passed by the Bar Council of Kerala yesterday i.e. 20.12.2021 and from some Newspaper reports it appears that some Advocate Rajnith Srinivas, who was a Member of Alappuzha Bar Association, was Murdered by the anti social elements and criminals belonging to S.D.P.I.

Mr. Srinivas was a Young Leader of the Bar and has been brutally murdered by the criminals. The murder of Advocate Rajnith Srinivas as per the newspaper report is a political murder.

The local police has not yet been able to arrest anybody and as per the view expressed by some Members of State Bar Council the local police is trying to give a political color to the incident and to hush up this serious incident.

The Bar Council of India, being the representative body of the Advocates is not supposed to sit tight over such brutal murders of advocates. Such incident of killings of the Advocates is increasing day by day and the Bar Council of India has been demanding for the proper Law to protect the Advocates and their family.

The Bar Council of India in its meeting held in the late evening of 20th December, 2021 (by circulation) has resolved to write to the Government of India through Home Ministry demanding the matter to be investigated by some Central Agency like NIA or CBI. Only a Central Agency can find out the truth and the guilty could be punished.

The Council has also strongly condemned the brutal murder. The Council has also demanded that the killing of another man namely K. S. Shan of S.D.P.I. may also be investigated by the same Central Agency.

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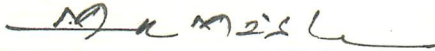
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The Council is to write letter to the Hon'ble Home Minister and the Hon'ble Union Minister for Law and Justice in this regard for getting the occurrence investigated by some Central Agency without any delay. It is to be noted that two Hon'ble Members namely Mr. Manoj Kumar N., who represents the State of Kerala and is State Solicitor for that State has expressed his strong dissent to the said resolution of the Council. Other Member Mr. Y. R. Sadasiva Reddy, who represents the State of Karnataka is agreed for both either by CBI or by the Local Police.

The council has taken the resolution to demand the investigation by the Central Agency on the basis of the majority of votes, with only one dissent.



(Manan Kumar Mishra)

Chairman

Bar Council of India